EXPRESS Careers

Every Monday & Thursday in

Financial Express, *The Indian EXPRESS* & **LOKSATTA**

For Advtg. details contact: 67241000

Purna Sahakari Sakhar Karkhana Ltd.
Basmathnagar, Dist. Hingoli.

Mob.No.9881731454, 7719041222 E-mail : purnasakhar@hotmail.com

Ref.No. PSSK/ADM/2026-27/2181 Date: 17/10/2026

E-TENDER NOTICE

E-Tenders are invited for the civil work of 10 Days Capacity Biomethane Spent Wash Lagoon (CBG Plant). Details of E-Tender are available on **https://sugarmart.sets.co.in**.

Sd/-
(Amol Patil) Managing Director

PUBLIC NOTICE

Notice is hereby given that the **original Sale Deed (Reg. No. 7415/2014, Haveli No. 13, dated 29/09/2014)** along with other property documents concerning Survey No. 52/1/2, out of area 120 Sq. Mtr., situated at **Mouje Baner**, Taluka Haveli, District Pune, belonging to our client **Mr. Chandan Suryakant Kirad**, has been lost/misplaced on 31/07/2026 near Pan Card Club Road, Baner. A Missing Report **(LR No. 122308-2026, dated 25/08/2026)** has been registered with the Pune City Police. If anyone finds the said file/documents, please contact the undersigned or the owner immediately.

Nilesh Dagade, Advocate
6, Saraswati Sadan, 1206 B/13, Shivajinagar, Pune - 411 004.Phone: 020-25530012

Date: 20/10/2026
Place: Pune

PUBLIC NOTICE

Notice is hereby given to the general public that BANK OF BARODA, GULTEKDI BRANCH, PUNE, has granted credit facilities to M/s. Dhone Wheels Private Limited, and having its registered office at 32, Ashirwad Complex, Adarsh Nagar, Market Yard, Pune - 411037, and the Bank has taken security by way of mortgage of the immovable property described hereunder.

The said property, standing in the names of Mr. Umesh Dattatraya Dhone and Mr. Santosh Dattatray Dhone, has been mortgaged in favour of Bank of Baroda, Gultekdi Branch, Pune, by deposit of title deeds, and Notices of Intimation have been filed with the respective Sub-Registrar Offices.

Any person, Bank, Financial Institution, Company, Society or other authority having any right, title, interest, share, claim, charge, mortgage, lien, lease, tenancy, agreement, attachment, litigation or any other encumbrance whatsoever in respect of the property described below is hereby called upon to submit objections or claims, if any, in writing along with supporting documentary evidence to the Bank and/or the undersigned Advocate within 10 (Ten) days from the date of publication of this notice.

If no objection or claim is received within the aforesaid period, the Bank shall proceed further in respect of the existing mortgage/security, subject to verification of title and applicable law, without further reference to any person making an undisclosed claim.

SCHEDULE OF PROPERTY

All that piece and parcel of land bearing Plot No. 8A, Survey No. 63, Hissa No. 2B, CTS No. 3381, situated at Village Parvati, Pune - 411009, admeasuring 1382.50 Sq. Mtrs. out of the larger property admeasuring 1770.00 Sq. Mtrs., together with all buildings, structures, constructions, easements, rights and appurtenances attached thereto, within the Registration District Pune and Sub-District Haveli.

Names of Mortgagors: Mr. Umesh Dattatraya Dhone and Mr. Santosh Dattatray Dhone

Sr. No.	Notice of Intimation	Mortgage Date	Charge Amount
1	HVL2-163/2022	15.01.2022	Rs. 43,75,00,000/-
2	HVL24-368/2023	14.03.2023	Rs. 10,00,00,000/-
3	HVL16-960/2023	21.08.2023	Rs. 21,25,00,000/-
4	HVL16-549/2024	22.02.2024	Rs. 13,35,00,000/-
5	HVL8-1429/2026	12.06.2026	Rs. 13,00,00,000/-

BANK DETAILS
Bank of Baroda
Gultekdi Branch, Market Yard,
Gultekdi, Pune - 411037.

Place: Pune
Date: 17.10.2026

Sd/-
Adv. Siddharth S. Deshmukh Ambegaonkar
15, Datta Chhaya Apartment, Old Tofkhana, Behind Mangala Theatre, Shivajinagar, Pune - 411005. Mobile: 7588063022

PUBLIC NOTICE

Notice is hereby given that the original Share Certificates for 140 shares of **Maharashtra Scooters Limited, since re-named as Bajaj Nivesh Limited,** having its Registered Office at 6th Floor, Bajaj Finserv House, Off Pune-Ahmednagar Road, Viman Nagar, Pune 411014, registered in the name of late Shahuro Ganpatrao Dube Patil are lost / misplaced and therefore, the applicant, being the legal heir of the deceased, has applied to the Company for issue of duplicate share certificates in lieu thereof.

Folio No.	Share Certificate No(s)	Distinctive Nos.	No of shares
S0001538	117526	4384797 to 4384831	35
	237768	8983271 to 8983320	50
	237769	8983321 to 8983340	20
	8825	833076 to 833110	35
		Total	**140**

Any person(s) who has / have any claim (s) on the above shares should lodge such claim (s) with the Company's Share Transfer Agent (STA), **KFin Technologies Limited**, Selenium Tower – B, Plot No.31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500032, within 15 days from the date of this Notice, failing which the Company will proceed to issue duplicate share certificates in respect of the said shares

Date:- 22.10.2026
Place:- Pune

Rohit Shahurao Dubepatil

THE MUSLIM CO-OPERATIVE BANK LTD., PUNE

MBANK

Administrative office: 647 Bhawani Peth Pune 411 042 Tel No 020-26435007 / 26435009 / 26448993

POSSESSION NOTICE (For Immovable Property)

APPENDIX IV [Rule 8 (1)]

Whereas the undersigned being the Authorized officer of The Muslim Co-op Bank Ltd., Pune, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under section 13 (12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice** to repay the amount below mentioned in the said notice within 60 days from the date of the said notice received. The borrower having failed to repay the amount. Notice is hereby given to the borrowers and the public in general that the undersigned has taken the **symbolic possession** of the property described herein below in exercise of power conferred under section 13 (4) of the said Act read with rule 8 of the said Rules on this dates mentioned in schedule. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of The Muslim Co-op Bank Ltd., Pune.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Loan Account Number & Name of the Borrower / Mortgagor / Sureties	Description of the Immovable Property	NPA Date & Demand Notice & Symbolic Possession Date	Total Dues
Loan A/c No. Mortgage Loan-201, Ladies Br **1.Mr. Babajan Balipir Chhapparband.** Address: Flat no.104, 1st floor, B-building, Classic Cuba, Sr. no.46 Hissa no.15/1, Behind Sheetal Petrol Pump, Ashoka Mews, Kondhwa Khurd, Pune-411048. Address: 185, Kashiwadi, Bhawani Peth, Pune-411002 **2.Mr. Md. Bilal Babajan Chhapparband** Address: Near Mhasoba Mandir, 185, Kashiwadi, Pune-411042 **3.Mr. Md. Talha Babajan Chhapparband** Address: Flat no.104, 1st floor, B-building, Classic Cuba, Sr. no.46 Hissa no.15/1, Behind Sheetal Petrol Pump, Ashoka Mews, Kondhwa Khurd, Pune-411048.	All that piece and parcel of property bearing Flat no.104 on First floor admeasuring 1180 sq. fts. i.e. 109.66 sq. mts. (Built up) along with attach terrace admeasuring 240 sq. fts. i.e. 22.30 sq. mts. in building known as "CLASSIC QUBA" Building No. "B" constructed over property bearing Survey No.46/15/1, Village Kondhwa Khurd, Pune within the limits of Pune Municipal Corporation and with the Jurisdiction of the Sub-Registrar Taluka Haveli District Pune.	**NPA Date 30/06/2026 & Demand Notice Date 10/07/2026 & Symbolic Possession Date 15/10/2026**	As on **30/06/2026 Rs. 19,63,238/- (Rs. Nineteen lac Sixty Three Thousand Two Hundred Thirty Eight only)** Plus Interest + Expenses and charges from **01/07/2026**
Loan A/c No. Housing Loan-139, Kondhwa Br **1.Mrs. Zakira Afak Khan** Address-1 : Flat No-401, A-Building DSK Garden Enclave, Survey No.-37, H.No.-24/25, Near Kumar Suraksha, Kondhwa Khurd Pune-411048 Address-2: Flat No-B-2/3, Kamaldeep Park, Near Shital Petrol Pump Kondhwa Pune-411048 **2.Mr. Afaq Rahim Khan** Address : Flat No-401, A-Building DSK Garden Enclave, Survey No.-37, H.No.-24/25, Near Kumar Suraksha, Kondhwa Khurd Pune-411048 **3.Mr. Ilyas Abbas Shaikh** Address : Flat No-22, 2nd Floor, Vazir Cascade, Survey No.46, Kondhwa Khurd Pune-411048	All That piece and parcel of property bearing Flat No. A-41, on Fourth Floor, admeasuring about 1030 Sq. Fts. i.e 92.72 Sq. Mtrs. (Built-Up) in Building/Society Know As "Vazir Cascade Co-Operative Housing Society Ltd.", Situated at Survey No-46, Hissa No-14/5/4 and 14/10/3, Village Kondhwa Khurd, Taluka Haveli, Dist. Pune, within the local limits of Pune Municipal Corporation and within the Jurisdiction of Sub-Registrar, Haveli No 1 To 20..	**NPA Date 28/05/2026 & Demand Notice Date 12/06/2026 & Symbolic Possession Date 15/10/2026**	As on **30/05/2026 Rs. 9,95,528/- (Rupees Nine Lac Ninety Five Thousand Five Hundred Twenty Eight Only)** Plus Interest + Expenses and charges from **31/05/2026**
Loan A/c No. Mortgage Loan-90, Baramati Br **1.Mr. Imran Jabbar Pathan** Address : Shete Niwas, Pathan Wada, Station Road, Opp. Saraf Pote Complex, Baramati, Tal. Baramati, Dist. Pune 413102 **2.Mrs. Sajida Imran Pathan** Address : Shete Niwas, Pathan Wada, Station Road, Opp. Saraf Pote Complex, Baramati, Tal. Baramati, Dist. Pune 413102 **3.Mr. Firoz Iqbal Shaikh** Address: Ekta Nagar, Phaltan Road, Kasba, Baramati. Tal. Baramati, Dist. Pune 413102 **4.Mr. Ayub Amir Khan** Address: Ward No. 2, Near Sidheshwar Mandir, Sidheshwar corner, Dhor Galli, Baramati, Tal. Baramati, Dist. Pune 413102	All That piece and parcel of property bearing Shop No. 8, Ground Floor, admeasuring area 21.93 Sq. Mtrs. i.e 236 Sq. Fts (saleable) i.e 168.57 Sq. fts (carpet) in building known as "Business Court" constructed over property bearing City Survey No. 1165 area 9.2 Sq. Mtrs., Survey No. 1166 area 24.2 Sq. Mtrs., Survey No. 1167 area 35.1 Sq. Mtrs. and Survey No. 1172 area 372.90 Sq. Mtrs total area 441.40 Sq. Mtrs., Baramati, Tal. Baramati, Dist. Pune & within the limits of Baramati Municipal Council, Baramati, Ward No. 3, and within the jurisdiction of Sub Registrar Baramati, Tal. Baramati., Dist. Bounded as follows East: City Survey No. 1168, 1169, Marginal Space, South: Shop No. G-7, West: 10 ft internal common passage North: Open space then common passage.	**NPA Date 30/05/2026 & Demand Notice Date 05/06/2026 & Symbolic Possession Date 19/10/2026**	As on **30/05/2026 Rs.16,52,834/- (Rupees Sixteen Lakhs Fifty Two Thousand Eight Hundred Thirty Four Only)** Plus Interest + Expenses and charges from **31/05/2026**

Date:- 20/10/2026
Place :- Pune

Sd/-
Mohammad Rafique A. Shaikh,
Authorized Officer
The Muslim Co-op Bank Ltd., Pune

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Marks Pryor Marking Technology Private Limited
2.	Date of incorporation of corporate debtor	08 August 2005
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Pune
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U29299PN2005PTC021118
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Gat.no. 135, Pirangut, Tal: Mulshi,Dist: Pune 412115
6.	Date of closure of Insolvency Resolution Process	16 October 2026
7.	Liquidation commencement date of corporate debtor	16 October 2026 i.e the date of receipt of the Liquidation Order
8.	Name and registration number of the insolvency professional acting as liquidator	**Name:** Mr. Atul Narayan Naik **Registration No.:** IBBI/IPA-003/ICAI-N-0385/2021-2022/14011
9.	Address and e-mail of the liquidator, as registered with the Board	**Registered Address:** A 1201, Dosti Pine, Dosti West County, ,Balkum, Thane - West,Thane, Maharashtra 400608 **Email id:** annaik129@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Correspondence Address:** A 1201, Dosti Pine, Dosti West County, ,Balkum, Thane - West,Thane , Maharashtra ,400608 **Email id:** cirp.markspryor@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench V has ordered the commencement of liquidation of the Marks Pryor Marking Technology Private Limited **(Under Liquidation) on 16 October 2026.**

Please note that the above format of Public Announcement has been taken from Circular number IBBI/LIQ/96/2026 dated 2 June 2026 issued by Insolvency and Bankruptcy Board of India.

Date: 20 October 2026
Place: Mumbai

Sd/-
Name and Signature of Liquidator- Atul Narayan Naik
Liquidator for Marks Pryor Marking Technology Private Limited
Reg. No. IBBI/IPA-003/ICAI-N-0385/2021-2022/14011
AFA valid upto: December 31, 2026

बैंक ऑफ इंडिया Bank of India BOI

SPECIALISED ASSET RECOVERY MANAGEMENT BRANCH
Mezzanine Floor, 70/80 M. G. Road, Fort, Mumbai 400 001, **Tel.** (022) 2267 3549
E-mail : SARM.MumbaiSouth@bankofindia.bank.in

POSSESSION NOTICE [Rule 8 (1)]

WHEREAS, The undersigned being the **Authorized officer** of the **Bank of India** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated **02.03.2026** calling upon the **Borrower / Guarantor / Mortgagor, M/s. Monisha Corp Pvt. Ltd.,** Guarantor & Mortgagor **Mr. Raju Deepaklal Katwala,** Guarantor **Mrs. Meena Raju Katwala** to repay the amount mentioned in the notice being **Rs. 1,48,40,839.10 (Rs. One Crore Forty Eight Lakhs Forty Thousand Eight Hundred Thirty Nine and Paisa Ten Only) [Contractual dues up to the date of Notice]** with further interest thereon **@10.00% p. a.** compounded with monthly rests and all cost, charges and expenses incurred by the bank, till repayment, within a **period of 60 days** from the date of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Guarantor / Mortgagor and the **Public in General** that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **14th day of October of the year 2026.**

The Borrower / Guarantor/ Mortgagor in particular and the **Public in General** is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India** for credit facility, an amount **Rs. 1,48,40,839.10** and interest thereon granted to **M/s. Monisha Corp. Pvt. Ltd.**, Guarantor & Mortgagor **Mr. Raju Deepaklal Katwala**, Guarantor **Mrs. Meena Raju Katwala** as on **02.03.2026** in the said account together with cost and interest as above.

The Borrower's / Guarantor's / Mortgagor's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Commercial Land & Building on Industrial Plot No. 34, Survey No. 43, Shah Industrial Estate, Nangar Gaon, Lonavala-410 401 in the name of **Mr. Raju Deepak Katwala** (Director & Guarantor).

Place : Mumbai
Date : 14.10.2026

Sd/- Authorized Officer,
Authorized Officer, **Bank of India**

PUBLIC NOTICE

This is to inform the general public that Mr. Bhalchandra Manohar Tawde and Mrs. Shailaja Bhalchandra Tawde have purchased **Flat No. A-12,** situated on the stilt second floor of Shree Nivas Sankul, constructed on Plot Nos. 52 and 78, City Survey No. 1605, Survey No. 43 (Old) and Survey No. 54 (New), at Mouje Talegaon Dabhade, Tal. Maval, Dist. Pune. Having a built-up area of 610 sq. ft. (56.67 sq. m.) and was purchased from Mr. Deepak Kantilal Shah, partner of Namrata Construction, under an Agreement to Sale registered with the Sub-Registrar, Maval, on 11/12/2003, vide Document No. 5354/2003.

The **original Agreement to Sale, Index-II, receipt and Share Certificate** relating to the said flat have been lost. Therefore, A Lost Report bearing No. 153585-2026 was registered with the police on 19/10/2026 by said owner.

Any person who finds the above-mentioned original documents or has any right, claim, charge, mortgage, agreement or objection concerning the said property is hereby requested to contact the undersigned, along with supporting original documents, within **15 days from the date of publication of this notice.** Failing receipt of any such claim or objection within the stipulated period, further transaction in respect of the said property shall be proceeded with.

Place: Talegaon Dabhade
Date: 19/10/2026

Sd/-
Adv. Ganesh Dattatraya Jagtap
Office No.:- Shubham Complex, Near Pune People's Co. Op. Bank Ltd., Talegaon Dabhade, Tal. Maval, Dist. Pune - 410 507 **Mob. No.** 9975521836

PUBLIC NOTICE

BEFORE THE HON'BLE JOINT CHARITY COMMISSIONER, PUNE REGION, PUNE

Application No. 18/2026

Shri Datta Mandir Trust, Shukrawar Peth, Pune - 2

PTR No. A-359/Pune

By this public notice it is hereby informed that Shri Datta Mandir Trust, Shukrawar Peth, Pune-2, duly registered under the Maharashtra Public Trusts Act, 1950 bearing PTR No. A-359/Pune, has filed an application before the Hon'ble Joint Charity Commissioner, Pune under Section 36(1)(A) of the said Act seeking permission to develop its immovable trust property.

The property proposed for development is situated at CTS No.400/B area admeasuring 176.40 Sq. Mtr. And CTS No.402 area admeasuring 209.90 Sq. Mtr. Chhatrapati Shivaji Maharaj Road, near Phadgate Police Chowki, Shukrawar Peth, Pune 411002. The trust has submitted that the property is old, non-income generating, and requires development to safeguard the trust's interest and to raise funds for fulfilling its religious and charitable objectives.

Sealed tenders, are invited from reputed and experienced developers/contractors for the proposed development of the trust property situated at CTS No.400/B and CTS No.402, Shukrawar Peth, Pune 411002.

Tender Conditions:

1. The developer shall undertake construction and development strictly in accordance with PMC rules and other competent authority guidelines.
2. Provision of facilities as per trust requirements including temple hall, residential and commercial units, parking, fire safety, generator backup, and lift arrangements.
3. Settlement and rehabilitation of existing tenants shall be the responsibility of the developer.
4. The entire development work must be completed within 24 months from the date of agreement.
5. A non-refundable deposit of Rs.70,00,000/- (Seventy Lakhs only) shall be paid to the trust by the successful bidder.
6. The bidder shall submit a Demand Draft drawn in favour of Shri Datta Mandir Trust for an amount equivalent to 30% of the deposit amount of Rs.70,00,000/- (Rupees Seventy Lakhs Only) as a non-refundable deposit.
7. Joint measurement and certification of premises shall be carried out before execution of the development agreement.

Interested parties may obtain tender forms and detailed terms & conditions from the office of the trust at Shri Datta Mandir Trust, 402, Shukrawar Peth, Pune-2 during office hours. Completed tenders must be submitted within 30 days from the date of publication of this notice.

If any person has any objection regarding the proposed development of the above-mentioned trust property, they shall appear and file their objections before the Hon'ble Joint Charity Commissioner, Pune at 45/2, Dhole Patil Road, Pune within 30 clear days from the date of issuance of this public notice. Please note that objections filed after completion of this period will not be entertained.

This notice is issued under the hand and seal of the Hon'ble Joint Charity Commissioner, Pune Region, Pune, on this 16 day of, 10 2026.

Superintendent (Judicial)
Office of the public Trust registration, Pune

PUBLIC NOTICE

PLEASE TAKE NOTICE that all that piece and parcel of land more particularly mentioned in the Schedule herein below and lying, being and situated at **Village Chovisawadi,** Taluka Haveli, District Pune, within the limits of Pimpri Chinchwad Municipal Corporation, District Pune (hereinafter referred to as **"said Land"**), is owned and possessed by Sukhwani Infrastructures LLP through its Authorised Signatory Mr. Basant Totaram Sukhwani, residing at Pune (**'said Owner'**).

The said Owner has informed and assured that it has clean, clear and marketable title and is in vacant and peaceful possession of the Said Land. We are investigating the title of the said Owner in respect of the said land.

ANY person/s having any claim/s over the said Land by way of sale, exchange, mortgage, gift, lien, lease, trust, possession, inheritance, court order, easement or otherwise of whatsoever nature is/are hereby required to make the same known in writing together with the documents in support thereof to the undersigned within **7 (Seven)** days from the date of publication hereof, failing which, it shall be presumed that there is no such claim and the same if any, will be considered to be waived and abandoned.

SCHEDULE

All that piece and parcel of land lying, being and situated at **Village Chovisawadi** Taluka Haveli, District Pune, within the jurisdiction of the Sub-Registrar Haveli, District Pune, and within the limits of Pimpri Chinchwad Municipal Corporation bearing Survey No. 91 Hissa No. 2 (Old Survey No. 898/2) having area admeasuring 00 Hector 46 Are i.e. 4600 Sqr. Mtrs bounded as under :-

North : 18 Meter proposed D. P Road, village boundary (*Shiv*) of Village Dudulgaon;
East : Survey No. 91/3 land owned by Dnyaneshwar Dashrath Rasal and others;
South : Survey No. 90;
West : Survey No. 91/1 land owned by Dattatraya Kisan Tapkir and others.

Along with all the structures standing thereon together with all privileges, easements and appurtenances belonging thereto and with all and singular yards, areas, compounds, ditches, fences, trees, drains, ways, paths, passages, common gullies, wells, waters and water courses, plants, lights, liberties, privileges, easements, profits, advantages, rights, members and appurtenances whatsoever to the aforesaid said land.

Hence this notice.

Shilpa Pratap & Varsha Joshi
Advocates
Address: Office No.309 & 310, 3rd Floor, Commerce Centre, Opp. Shivar Garden, Shivar Chowk, Rahatani, Pune - 411017.
Contact:+91-9850966593 / 9850810676
E-mail:adv.shilpapratap@gmail.com, adv.varshajoshi@gmail.com

Pune

Date: - 20/10/2026

U GRO Capital Limited

B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070 ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002.on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower Details	Demand Notice	Mortgaged Property	Possession Date
1) DR MANE MULTI-SPECIALITY HOSPITAL 2) NITA NITIN MANE 3) NITIN RAYCHAND MANE Loan Account Number: UGPUNSS0000025975	**Demand Notice dated 20-Jul-2026 for an amount of Rs.1,60,96,466.00/-** (Rupees One Crore Sixty Lakh Ninety Six Thousand Four Hundred Sixty Six Only) As on 18/07/2026	**Property No.1:** Mortgage of property of Flat No. A - 104 admeasuring 1130.98 Sq. Ft. i.e. 105.07 Sq. Mtr., along with attached Terrace admeasuring 63.49 Sq. Ft. i.e. 5.90 Sq. Mtr., on the First Floor, with one covered parking space, in the building "A", in the project known as "Rising Landscape", constructed on land bearing S. No. 4/3/1, 4/3/2, 4/2/2A/1A/2, 4/2/2A/1B, 4/4/2/1A/1A, 6/4, 6/5, 6/6, 6/14, 6/17, 6/18, 6/19, 6/22, 6/24, situated at Mohammadwadi, Tal- Haveli, District – Pune. (Hereinafter referred as "Said Flat")(Hereinafter referred to as "SAID OFFICE") and **bounded by:** North: Open Space, South: Open Space, East :Adj. Building B, West :Passage.	**16-10-2026**
		Property No.2: Mortgage of property Flat No. 401 admeasuring 80.57 Sq. Mtrs. i.e. 867 Sq. Ft., on the Fourth Floor, in building/wing no. "A" project known as "SAHARA SILVER COOPERATIVE HOUSING SOCIETY LTD", constructed on land bearing Survey No. 11/4A+ 5B/2, situated at Saswad, Taluka Purandar, Dist. Pune (Hereinafter referred to as "SAID FLAT").(Hereinafter referred to as "SAID OFFICE") and **bounded by:** North :Open Space, South :Open Space, East:Adj. Wing B, West :Open Space.	**17-10-2026**
		Property No.3: Mortgage of property Flat No. 402 admeasuring 81.22 Sq. Mtrs. i.e. 874 Sq. Ft., on the Fourth Floor, in building/wing no. "A" project known as "Sahara Silver Co-Operative Housing Society Limited", constructed on land bearing Survey No. 11/4A+ 5B/2, situated at Saswad, Taluka Purandar, Dist. Pune (Hereinafter referred to as "SAID FLAT").(Hereinafter referred to as "SAID OFFICE") and **bounded by:** North:Open Space, South:Open Space, East:Adj. Wing B, West:Open Space.	**17-10-2026**

Date: 20/10/2026,
Place: PUNE, MAHARASHTRA

Sd/-(Authorised Officer)
For UGRO Capital Limited

PUBLIC NOTICE

To all the residents of Baramati Municipal Corporation, and especially to all the residents of village Pimpali Tal-Baramati Dist-Pune. I Adv Abhijit Mansingrao Godse R/o Plot No.27 Rajman Bunglow, Tapowan Colony, Tandulwadi Road, Baramati Tal-Baramati Dist-Pune, hereby issue a public notice based on the authority, information, and instructions given to me by **Mr. Anand Hanumant Madane** is a resident of At/Post village Pimpali Tal-Baramati Dist-Pune while travelling from Pune (Swargate) to Baramati on dated 02/10/2026, he unfortunately lost the Two original/authentic Registered Sale Deeds No. **5816/2026, 5817/2026**

He hereby declares that no loan has been taken from any financial institution, bank money lender, cooperative bank, credit society, or financial institution by pledging the aforementioned deed as collateral. Furthermore, my client has honestly registered a report of the lost property with the Pune City Police Station under Registration No. 143498/2026 on dated 02/10/2026.

Therefore, if anyone finds the said documents or holding the documents they are requested to contact me at the address mentioned above and return it, **within 10 days** of publication of the said notice, failing which claims if any shall be deemed to have been waived. Please note that my client shall not be responsible for any transaction, loan, mortgage, or creation of any change on the property made by anyone misusing the above mentioned lost deed without his prior written permission or consent.

Hence, the Public Notice.

Place :- Baramati
Date :- 19/10/2026

Sd/-
Shri. Abhijit Mansingrao Godse
Advocate & Notary (Govt. of India)
Office Add. :- Office No.104, Lawyers Enclave, Opposite of Court Building, Bhigwan Road, Baramati-413102.
Mobile No:- 9604118459.
Email id:- abhijeetgodse@gmail.com

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Pune

L&T Finance

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Finance Limited. Within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and /or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
PUNHL17000680, PUNHL17000681	1. Swapnil Subhashchand Sisodiya 2. Netra Swapnil Sisodiya	Demand Notice Date: 07.10.2026 NPA Date: 05/10/2026	Rs. 7400481.08/- (Rupees Seventy-Four Lakh Four Hundred Eighty-One and Eight Paise Only.) As On Date 07/10/2026	**Schedule – I** Flat No. 101 2 Bhk On The 1st Floor, In The Building No. 'b', Admeasuring 1090 Sq.f T + 285 Sq.ft Terrace Built Up Area = 1185 Sq.ft Chargeable Area Along With 1 (one) Covered Car Parking Area, In The Building No. B, In The Project Known As "roystonea" Constructed On The Property Bearing Plot No. Mot 26 Village Hadapsar, Pune.

Date: 20.10.2026
Place: Pune

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Kolhapur

L&T Finance

POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H0145929 12200926 50, H0145930 12200619 13	1) Sujit Pruthviraj Chavan As Borrower 2) Gauri Sujit Chavan As Co-borrower	That All Piece And Parcel Of The Land Bearing Row House No. : C – 27, (c Type Row House), Having Total Admeasuring Area 112.54 Sq.mt. [1210.93 Sq.ft.] And Construction Thereon Having Built Up Area Approximately 112.68 Sq. Mt. [1212.44 Sq. Ft.], At 'suncity Sahakar Nagar', Rs No.80/a/2, E Ward, Kasba Karveer, New Palace Area, Situated Within District And Division Kolhapur, Taluka & Sub Division Karveer, Within The Jurisdiction Of Hon. Sub-registrar, Karveer, And Bounded As: East By: Row House No. C - 21 West By: Internal Road North By: Row House No. C - 28 South By: Row House No . C – 26	22-05-2026	Rs. 69,43,539.23/- as on 14-5-2026	14-10-2026 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 20.10.2026
Place: Kolhapur

Sd/-
Authorized Officer
For L&T FINANCE LIMITED